

# RESUME' OF WORK DONE BY LOK SABHA

(TENTH LOK SABHA—NINTH SESSION)

*(21st February to 13th May, 1994)*



सत्यमेव जयते

LOK SABHA SECRETARIAT  
NEW DELHI

*July, 1994/Asadha, 1916 (Saka)*

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## **PREFACE**

This Publication contains a brief resume of work done in the Tenth Lok Sabha during the Ninth Session *i.e.* from 21 February to 13 May, 1994.

NEW DELHI;  
*July, 1994*

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*Asadha, 1916 (Saka)*

**R.C. BHARDWAJ,**  
*Secretary-General.*

## CONTENTS

	<b>PAGE</b>
<b>1. DURATION OF SESSION</b> .....	<b>1</b>
<b>2. BILLS</b>	
(i) <b>Government Bills</b> .....	<b>2</b>
(ii) <b>Bills referred to Departmentally Related Standing Committees</b> .....	<b>9</b>
(iii) <b>Private Members' Bills</b> .....	<b>11</b>
<b>3. CALLING ATTENTION</b> .....	<b>19</b>
<b>4. COMMITTEES</b>	
(i) <b>Financial Committees</b> .....	<b>20</b>
(ii) <b>Other than Financial Committees</b> .....	<b>21</b>
<b>5. DIVISIONS</b> .....	<b>23</b>
<b>6. FINANCIAL BUSINESS</b>	
(i) <b>Railway Budget</b> .....	<b>24</b>
(ii) <b>General Budget</b> .....	<b>24</b>
(iii) <b>Budget in respect of State of Jammu and Kashmir</b> .....	<b>27</b>
(iv) <b>Budget in respect of State of Manipur</b> .....	<b>27</b>
<b>7. LEAVE OF ABSENCE</b> .....	<b>28</b>
<b>8. MOTIONS</b>	
<b>Motions under Rules 191 and 342</b> .....	<b>29</b>
<b>9. OBITUARY REFERENCES</b> .....	<b>30</b>
<b>10. PAPERS LAID ON THE TABLE</b> .....	<b>31</b>
<b>11. PETITION</b> .....	<b>32</b>
<b>12. PRESIDENT'S ADDRESS</b> .....	<b>33</b>
<b>13. PRIVILEGE MATTERS</b> .....	<b>34</b>
<b>14. QUESTIONS</b>	<b>36</b>
(i) <b>Starred</b> .....	<b>36</b>
(ii) <b>Short Notice</b> .....	<b>36</b>

	PAGE
(iii) Unstarred .....	36
(iv) Half-an-Hour Discussions arising out of answers to questions .....	37
15. RESIGNATION BY MEMBERS .....	38
16. RESOLUTIONS	
(i) Resolutions placed before the House by Speaker .....	39
(ii) Government Resolutions .....	40
(iii) Statutory Resolutions .....	41
(iv) Private Members' Resolutions .....	44
17. SHORT DURATION DISCUSSIONS (RULE 193) .....	45
18. SITTINGS OF LOK SABHA .....	47
19. SPEAKER/DEPUTY SPEAKER/CHAIRMAN/ ANNOUNCEMENTS/OBSERVATIONS/REFERENCES .....	49
20. STATEMENTS	
(i) Statements made/laid by Ministers under Rule 372 .....	50
(ii) Matters under Rule 377 .....	53
Position regarding receipt of replies from Ministers concerned (as on 18.7.1994)	
(iii) Statement showing time spent on disorderly scenes/interruptions in the House during Ninth Session/Tenth Lok Sabha.....	54
(iv) Statement indicating matters raised after Question Hour and before taking up the listed business and time taken thereon.....	55
21. STATEMENT SHOWING TIME TAKEN ON VARIOUS KINDS OF BUSINESS .....	57

## 1. DURATION OF SESSION

Date of Commencement	:	@21 February, 1994
Date of Adjournment	:	*13 May, 1994
Date of Prorogation	:	@@23.5.1994
Total Number of days of Session	:	82 days
Number of actual sittings	:	38 days
Number of hours of sittings	:	246 hours and 06 minutes

---

@The first sitting commenced with the playing of National Anthem.

\*The House was originally to adjourn on the 18th March, 1994 to meet again on the 18th April, 1994.

However, *Vide* adoption of Thirty-Eighth Report of Business Advisory Committee, House also met on Saturday, the 19th March, 1994 in order to provide sufficient time for completion of essential items of Business.

2. In accordance with the decision taken in the meeting of Leaders of Parties/Groups and announced in the House on 18th March, 1994, the House also met on the 29th and 30th March, 1994, to discuss the Final Act embodying the results of the Uruguay round of multilateral trade negotiations.

@@3. On 13 May, 1994 House was adjourned till, Monday, the 13th June, 1994. But the President prorogued the Lok Sabha on the 23rd May, 1994.

**2. BILLS**  
**(I) Government Bills**

Sl. No.	Title of the Bill	Date of introduction	Date of laying on the Table (in the case of Bills passed by Raja Sabha)	Date of discussion in Lok Sabha	Time Taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
		3	4	5	H M			
*1	The Air Corporations (Transfer of Undertakings and Repeal) Bills, 1992	4.5.92 (Earlier Session)	—	23.12.93 (Earlier Session) 22.2.94 23.2.94	6 14	11	8	Passed, as amended
2.	The Railways (Amendment) Bill, 1994, as passed by Raja Sabha	—	28.2.94	22.4.94 (Consideration and Passing)	0 16	12	—	Passed
*3.	The Special Court (Trial of Offences Relating to Transactions in Securities) Amendment Bill, 1994.	28.2.94	—	15.3.94 (Consideration and Passing)	2 27	1	—	Passed

\*The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Air Corporations (Transfer of Undertakings and Repeal) Ordinance, 1994 (No. 4 of 1994)

\*The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Special Court (Trial of Offences Relating to Transactions in Securities) Amendment Ordinance, 1994 (No. 3 of 1994).

1	2	3	4	5	6	7	8	9
					H M			
					2 21	4	—	Passed
*4.	The Coffee (Amendment) Bill, 1994	28.2.94	—	15.3.94 (Consideration and Passing)	6 06	1	—	Passed
£5.	The Mines and Minerals (Regulation and Development) Amendment Bill, 1994	28.2.94	—	15.3.94 16.3.94 (Consideration and Passing)	6 06	1	—	Passed
6.	The Finance Bill, 1994	28.2.94	—	4.5.94 5.5.94 6.5.94 (Consideration and Passing)	14 22	69	5	Passed, as amended
*7.	The Banking Regulation (Amendment) Bill, 1994, as passed by Rajya Sabha	—	9.3.94	16.3.94 17.3.94 (Consideration and Passing)	6 03	—	—	Passed
8.	The Appropriation (Railways) Vote on Account Bill, 1994	9.3.94	—	9.3.94 (Consideration and Passing)	0 10	—	—	Passed

\*The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Coffee (Amendment) Ordinance, 1994 (No. 1 of 1994).

£The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Mines and Minerals (Regulation and Development) Amendment Ordinance, 1994 (No. 2 of 1994).



	1	2	3	4	5	6	7	8	9
9.	The Appropriation (Railways) Bill, 1994	9.3.94	9.3.94	—	9.3.94 (Consideration and Passing)	0 03	—	—	Passed
10.	The Jammu and Kashmir Appropriation (Vote on Account) Bill, 1994	9.3.94	9.3.94	—	9.3.94 (Consideration and Passing)	0 04	—	—	Passed
11.	The Jammu and Kashmir Appropriation Bill, 1994	9.3.94	9.3.94	—	9.3.94 (Consideration and Passing)	0 01	—	—	Passed
12.	The Manipur Appropriation (Vote on Account) Bill, 1994	9.3.94	9.3.94	—	9.3.94 (Consideration and Passing)	0 03	—	—	Passed
13.	The Manipur Appropriation Bill, 1994	9.3.94	9.3.94	—	9.3.94 (Consideration and Passing)	0 02	—	—	Passed
14.	The Appropriation (Vote on Account) Bill, 1994	17.3.94	17.3.94	—	17.3.94 (Consideration and Passing)	0 02	—	—	Passed
15.	The Appropriation Bill, 1994	17.3.94	17.3.94	—	17.3.94 (Consideration and Passing)	0 08	—	—	Passed

16.	The Manipur Panchayati Raj Bill, 1994	22.4.94	—	22.4.94 (Consideration and Passing)	0 17	—	—	Passed
17.	The Punjab Gram Panchayat, Samities and Zilla Parishad (Chandigarh Repeal) Bill, 1994, as passed by <i>Rajya Sabha</i>	—	22.4.94	22.4.94 (Consideration and Passing)	0 05	—	—	Passed
18.	The Appropriation (Railways) No. 2 Bill, 1994	27.4.94	—	27.4.94 (Consideration and Passing)	0 04	—	—	Passed
19.	The Appropriation (Railways) No. 3 Bill, 1994	27.4.94	—	27.4.94 (Consideration and Passing)	0 04	—	—	Passed
20.	The Appropriation (No. 2) Bill, 1994	3.5.94	—	3.5.94 (Consideration and Passing)	0 08	—	—	Passed
21.	The Banking Companies (Acquisition and Transfer of Undertaking) Amendment Bill, 1994	21.12.93 (Earlier Session)	—	9.5.94 (Consideration and Passing)	4 13	12	12	Passed as amended
22.	The Anti-Hijacking (Amendment) Bill, 1994 as passed by <i>Rajya Sabha</i>	—	10.5.94	—	—	—	—	Pending

					H	M			
23.	The Suppression of Unlawful Acts Against Safety for Civil Aviation (Amendment) Bill, 1994, as passed by Rajya Sabha	—	10.5.94	—	—	—	—	—	Pending
24.	The Rubber (Amendment) Bill, 1992	12.3.92 (Earlier Session)	—	10.5.94 (Consideration and Passing)	1	09	3	2	Passed as amended
25.	The Payment of Gratuity (Amendment) Bill, 1993 as passed by Rajya Sabha	—	29.12.93 (Earlier Session)	10.5.94 (Consideration and Passing)	2	59	3	2	Passed as amended
26.	The Copyright (Amendment) Bill, 1992, as reported by Joint Committee	14.7.92 (Earlier Session)	—	11.5.94 (Consideration and Passing)	0	40	43	39	Passed as amended
27.	The Press Council (Amendment) Bill, 1993, as passed by Rajya Sabha	—	23.12.93 (Earlier Session)	11.5.94 12.5.94 (Consideration and Passing)	5	30	1	1	Passed as amended
28.	The Institutes of Technology (Amendment) Bill, 1994, as passed by Rajya Sabha	—	12.5.94	13.5.94 (Consideration and Passing)	0	06	—	—	Passed

29.	The Neyveli Lignite Corporation Limited (Acquisition and Transfer of Power Transmission System) Bill, 1994	12.5.94	—	—	—	—	—	—	Pending
30.	The Coir Industry (Amendment) Bill, 1993, as passed by Rajya Sabha	—	16.12.93 (Earlier Session)	13.5.94 (Consideration and Passing)	0	38	2	2	Passed as amended

## SUMMARY

1. Bills pending at the end of the last session	22
2. Bills introduced	17
3. Bills opposed at introduction stage	Nil
4. Bills passed by Rajya Sabha and laid on the Table	6
5. Bills passed by Rajya Sabha and returned by Lok Sabha with amendments	3
6. Bills returned by Rajya Sabha with amendments and laid on the Table of Lok Sabha	Nil
7. Bills passed	27
8. Bills negatived	Nil
9. Bills withdrawn	Nil
10. Bills part-discussed	Nil
11. Motions for adjournment of debate on the Bills adopted	Nil
12. Bills referred to Select Committee	Nil
13. Bills referred to Joint Committee	Nil
14. Bills reported by Select Committee	Nil
15. Bills reported by Joint Committee	Nil
16. Bills originating in and referred to a Joint Committee by Rajya Sabha in respect of which motions for concurrence were adopted by Lok Sabha	Nil
17. Bills pending at the end of the Ninth Session of Tenth Lok Sabha <i>vide</i> Para No. 3038 of Lok Sabha Bulletin-Part II dated 24.5.1994.	18

**(ii) Bills Referred to Departmentally Related Standing Committee**

Sl. No.	Title of the Bill	Date of introduction in Lok Sabha/ Raja Sabha	Referred by Speaker/ Chairman	Name of the Committee/Date of reference	Date of presentation/ laying of the Report	Remarks
1	2	3	4	5	6	7
1.	The Trade Marks Bill, 1993	19.4.93 (L.S.)	Chairman	Industry (10.8.93)	22.4.94	Pending in L.S.
2.	The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Bill, 1993	21.12.93 (L.S.)	Speaker	Finance (21.12.93)	22.4.94	Pending in L.S.
3.	The Airports Authority of India Bill, 1993	23.8.93 (L.S.)	Chairman	Transport and Tourism (30.8.93)	16.3.94	Pending in L.S.
4.	The Specified Areas (Issue of Identity Cards to Residents) Bill, 1993	17.12.93 (L.S.)	Chairman	Home Affairs (24.12.93)	17.3.94	Pending in L.S.
5.	The Public Sector Steel (Restructuring) and Miscellaneous Provisions (Amendment) Bill, 1993	Not introduced	Chairman	Industry (5.1.94)	22.4.94	To be introduced in Lok Sabha

1	2	3	4	5	6	7
6.	The Anti-Hijacking (Amendment) Bill, 1993	23.12.93 (R.S)	Chairman	Transport and Tourism (2.3.94)	22.4.94	Pending in Rajya Sabha
7.	The Suppression of Unlawful Acts against Safety of Civil Aviation (Amendment) Bill, 1993	23.12.93 (R.S.)	Chairman	Transport and Tourism (2.3.94)	22.4.94	Pending in Rajya Sabha
8.	The Wakt Bill, 1993	27.8.93 (R.S.)	Speaker	Labour and Welfare (14.3.94)	—	Pending with Committee
9.	The Constitution (Eighty-first Amendment) Bill, 1994	19.4.94 (R.S.)	Speaker	Urban and Rural Development (2.5.94)	—	Pending with Committee
10.	The Trade Unions (Amendment) Bill, 1994	Not introduced	Speaker	Labour and Welfare (5.5.94)	—	Pending with Committee
11.	The Code of Criminal Procedure (Amendment) Bill, 1994	9.5.94 (R.S.)	Chairman	Home Affairs (9.5.94)	—	Pending with Committee
12.	The Neyveli Lignite Corporation Limited (Acquisition and Transfer of Undertakings) Bill, 1994	12.5.94 (L.S)	Speaker	Energy (20.5.94)	—	Pending with Committee

**(ii) Private Members' Bills**

Sl. No.	Title of the Bill and Member-in-charge	Date of introduction	Date of laying on the Table (in the case of Bills passed by Rajya Sabha)	Date(s) of discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9
1.	The Constitution (Amendment) Bill, 1993 ( <i>Amendment of article 29, etc.</i> ) by Shri Ankush-rao Raosaheb Tope.	24-2-1994	—	—	—	—	—	Pending
2.	The Constitution (Amendment) Bill, 1993 ( <i>Amendment of articles 15 and 16</i> , by Shri Syed Shahabuddin.	24-2-1994	—	—	—	—	—	Pending
3.	The Child Labour (Abolition) Bill, 1993 by Shri Chitta Basu.	24-2-1994	—	—	—	—	—	Pending
4.	The Constitution (Amendment) Bill, 1993 ( <i>Substitution of new article for article 285</i> ) by Shri Chitta Basu	24-2-1994	—	—	—	—	—	Pending
5.	The Constitution (Amendment) Bill, 1993 ( <i>Amendment of Seventh Schedule</i> ) by Shri Chitta Basu.	24-2-1994	—	—	—	—	—	Pending



1	2	3	4	5	6	7	8	9
6.	The Constitution (Amendment) Bill, 1993 (Amendment of article 31C. etc.) by Shri Chitta Basu.	24-2-1994	—	—	—	—	—	Pending
7.	The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1993 by Shri Ram Naik.	24-2-1994	—	—	—	—	—	Pending
8.	The Constitution (Amendment) Bill, 1993 (Amendment of article 324) by Shri Syed Shahabuddin.	24-2-1994	—	—	—	—	—	Pending
9.	The Ban on Cow Slaughter Bill, 1993 by Shri Káshiram Rana.	24-2-1994	—	—	—	—	—	Pending
10.	The Land Acquisition (Amendment) Bill, 1993 (Amendment of sections 11 and 23) by Shri Káshiram Rana.	24-2-1994	—	—	—	—	—	Pending
11.	The Constitution (Amendment) Bill, 1994 (Amendment of articles 15 and 16) by Shri Mohan Singh (Deoria).	24-2-1994	—	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
12.	The Constitution (Amendment) Bill, 1994 (Amendment of article 324) by Shri Mohan Singh (Deoria).	24-2-1994	—	—	—	—	—	Pending
13.	The Representation of the People (Amendment) Bill, 1994 (Amendment of section 30) by Shri Mohan Singh (Deoria).	24-2-1994	—	—	—	—	—	Pending
14.	The Patna University Bill, 1994 by Shri Ramashray Prasad Singh.	24-2-1994	—	—	—	—	—	Pending
15.	The Government of Union Territory of Andaman and Nicobar Islands Bill, 1994 by Shri Basudeb Acharia.	24-2-1994	—	—	0-11 minutes taken on introduction of Bills at S.I.Nos. 1 to 15	—	—	Pending
16.	The Agricultural Produce Prices Fixation Authority Bill, 1991 by Shri Bhagwan Shankar Rawat.	22-11-1991 (Earlier Session)	—	24-2-1994 22-4-1994 (consideration)	5-03	NIL	NIL	Negated
17.	The Lotteries (Prohibition) Bill, 1994 by Shri Shrawan Kumar Patel.	22-4-1994	—	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
18.	The Protection of Human Rights (Amendment) Bill, 1994 (Amendment of section 2, etc.) by Shri Ramesh Chennithala.	22-4-1994	—	—	—	—	—	Pending
19.	The Constitution (Amendment) Bill, 1994 (Amendment of Tenth Schedule) by Shri Ramesh Chennithala.	22-4-1994	—	—	—	—	—	Pending
20.	The Representation of the People (Amendment) Bill, 1994 (Amendment of section 20) by Shri Ramesh Chennithala.	22-4-1994	—	—	—	—	—	Pending
21.	The Constitution (Sikim) Scheduled Tribes Order (Amendment) Bill, 1994 (Substitution of new Schedule for the Schedule) by Shrimati Dil Kumari Bhandari.	22-4-1994	—	—	—	—	—	Pending
22.	The Railway Protection Force (Amendment) Bill, 1994 (Substitution of new Long Title for Long Title, etc.) by Shri P. R. Kumaramangalam.	22-4-1994	—	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
23.	The Constitution (Amendment) Bill, 1994 ( <i>Insertion of new article 243ZDD</i> ) by Shri Jeewan Sharma.	22-4-1994	—	—	—	—	—	Pending
24.	The Constitution (Amendment) Bill, 1994 ( <i>Amendment of article 244, etc</i> ) by Shri Yaima Singh Yumnam.	22-4-1994	—	—	—	—	—	Pending
25.	The Constitution (Scheduled Castes) Orders (Amendment) Bill, 1994 by Prof. P.J. Kurien.	22-4-1994	—	—	0-09 minutes taken on introduction of Bills at S.Nos. 17 to 25	—	—	Pending
26.	The Fixation of Limit on Borrowings Bill, 1993 by Shri George Fernandes.	13-8-1993 (Earlier Session)	—	24-4-1994 6-5-1944 (Consideration)	2-15	1	—	Discussion on the motion for consideration not concluded. Pending.
27.	The Welfare of Physically Handicapped Persons Bill, 1994 by Shri B.L. Sharma.	6-5-1994	—	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
28.	The Indian Penal Code (Amendment) Bill, 1994 (Amendment of section 354) by Shrimati Saroj Dubey.	6-5-1994	—	—	—	—	—	Pending
29.	The Code of Criminal Procedure (Amendment) Bill, 1994 (Amendment of section 125) by Shrimati Saroj Dubey.	6-5-1994	—	—	—	—	—	Pending
30.	The Railway Protection Force (Amendment) Bill, 1994 (Substitution of new Long Title for Long Title, etc.) by Shri R. Anbarasu.	6-5-1994	—	—	—	—	—	Pending
31.	The Bonded Labour System (Abolition) Amendment Bill, 1994 (Amendment of section 2, etc.) by Shri M.V.V.S. Murthy.	6-5-1994	—	—	—	—	—	Pending
32.	The Child Labour (Prohibition and Regulation) Amendment Bill, 1994 (Amendment of section 2, etc.) by Shri M.V.V.S. Murthy.	6-5-1994	—	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
33.	The Compulsory Education Bill, 1994 by Shri M.V.S. Murthy.	6-5-1994	—	—	—	—	—	Pending
34.	The Crop Insurance Scheme Bill, 1994 by Shri M.V.S. Murthy.	6-5-1994	—	—	—	—	—	Pending
35.	The Constitution (Amendment) Bill, 1994 (Amendment of article 16) by Shri R. Anbarasu.	6-5-1994	—	—	—	—	—	Pending
36.	The Declaration of Assets by Civil Servants Bill, 1994 by Shri K. Ramamurthy	6-5-1994	—	—	—	—	—	Pending
37.	The Constituent Assembly Bill, 1994 by Shri K. Ramamurthy.	6-5-1994	—	—	—	—	—	Pending
38.	The Constitution (Amendment) Bill, 1994 (Amendment of article 16) by Shri K. Ramamurthy.	6-5-1994	—	—	—	—	—	Pending
39.	The Family Planning Bill, 1994 by Shri Ankushrao Raosaheb Tope.	6-5-1994	—	—	0-10 minutes taken on introduction of Bills at S.Nos. 27 to 39.	—	—	Pending

## SUMMARY

1.	Bills pending at the end of the last session .....	257
2.	Bills introduced .....	37
3.	Bills withdrawn .....	NIL
4.	Bills negatived .....	1
5.	Bills removed from the Register of Pending Bills.....	1
6.	Bills part-discussed.....	1
7.	Bills pending at the end of the session <i>vide</i> para No. 3039 of Bulletin—Part II, dated 24 May, 1994. ....	292

### 3. CALLING ATTENTION

Subject	Name of Member who called attention	Name of Minister	Time taken
The recent mine disaster at the New Kenda Colliery of the Eastern Coalfields Ltd., resulting in injuries and death of coal miners and steps taken by the Government in this regard	Shri Indrajit Gupta	Shri Ajit Kumar Panja 24.2.1994	H. M. 1 05



## 4. COMMITTEES

### (i) Financial Committees

Name of Committee	No. of Sittings	Duration H. M.	Average per- centage of Attend ance by Members	Study Tours Local visits undertaken	Reports presented		
					Original	Action Taken A.T. Statement	
Committee on Estimates	7	11 30	44%	1 (Local Visit)	—	8	2
Committee on Public Undertakings	9 (Main Com- mittee)	15 25	38.62%	—	3	5	—
Committee on Public Accounts	4	7 35	46.45%	—	9	10	—
<b>Total 3 Financial Committee</b>	<b>20</b>	<b>34 30</b>	<b>43.02</b>	<b>1</b>	<b>12</b>	<b>23</b>	<b>2</b>

## (ii) Committees other than Financial Committees

Name of Committee	No. of Sittings	Duration	Average percentage of atten- dance by Members	Study Tours/ Local Visits undertaken	Report presented	Remarks
1. Committee on Agriculture	9	19.15 hrs.	52%	—	6	—
2. Committee on Communications	10	22.45 hrs.	40%	—	3	—
3. Committee on Defence	5	8.00 hrs.	44.2%	—	1	—
4. Committee on Energy	13	14.30 hrs.	50%	—	7	—
5. Committee on External Affairs	9	21.00 hrs.	48%	—	1	—
6. Committee on Finance	10	22.15 hrs.	19.8%	—	3	—
7. Committee on Food, Civil Supplies and Public Distribution	6	15.05 hrs.	40%	—	2	—
8. Committee on Labour and Welfare	7	14.35 hrs.	45%	—	2	—
9. Committee on Petroleum and Chemi- cals	11	19.20 hrs.	48%	—	4	—
10. Committee on Railways	12	27.45 hrs.	47%	—	3	—
11. Committee on Urban and Rural De- velopment	21	35.00 hrs.	33%	—	3	—
12. Business Advisory Committee	5	5.55 hrs.	54.66%	—	4	—
13. Committee on Absence of Members from the Sittings of the House	1	0.25 hrs.	40%	—	1	—
14. Committee on Government Assurances	3	3.30 hrs.	46.5%	—	3	—
15. Committee of Privileges	3	1.55 hrs.	49%	—	Nil	—
16. Joint Committee on Offices of Profit	Nil	—	—	—	Nil	—
17. Committee on Papers Laid	3	4.45 hrs.	42.2%	—	Nil	—
18. Committee on Petitions	6	5.15 hrs.	39%	—	3	—
19. Rules Committee	Nil	—	—	—	Nil	—

Name of Committee	No. of Sittings	Duration	Average percentage of atten- dance by Members	Study Tours/ Local Visits undertaken	Report presented	Remarks
20. General Purposes Committee	Nil	—	—	—	—	—
21. Committee on Private Members' Bills and Resolutions	6	4.10 hrs.	58.9%	—	6	—
22. Committee on Subordinate Legislation	8	13.30 hrs.	37.50%	—	Nil	—
23. Committee on the Welfare of Scheduled Castes and Scheduled Tribes	9	16.00 hrs.	32.2%	—	7	—
24. House Committee	1	1.00 hrs.	75%	—	—	—
25. Joint Committee on Salaries & Allowances of Members of Parliament	1	1.00 hrs.	46.6%	—	—	—
26. Joint Committee to suggest facilities and remuneration for Members of Parliament						
(i) Main Committee	Nil	—	—	—	Nil	—
(ii) Sub-Committee	1	1.00 hrs.	36.3%	—	—	—
27. Committee to review the rate of dividend payable by Railway Undertaking to General Revenues	1	0.30 hrs.	50%	—	2	—

## 5. DIVISIONS

No. of Divisions held .....

15

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## 6. FINANCIAL BUSINESS

Subject	Date of presentation	Date of Discussion	Time Taken	
			3	4
1	2	3		
	(i) <i>Railway Budget</i>			
Budget (Railways) for 1994-95	24.2.1994	4.3.1994	*General Discussion	H M
		8.3.1994	*Discussion and voting on De-	0 56
		9.3.1994	mands for Grants on Account (Railways)	
Supplementary Demands for Grants in respect of Budget (Railways) for 1993-94	3.3.1994	4.3.1994	*Discussion and Voting on	15 37
		8.3.1994	Supplementary Demands for	
		9.3.1994	Grants (Railways)	
Demands for Grants (Railways) for 1994-95		26.4.1994	@Discussion and Voting	
		27.4.1994		
Demands for Excess Grants (Railways) for 1990-91	22.4.1994	26.4.1994	@Discussion and Voting on	8 58
		27.4.1994	Excess Demands for Grants	
Budget (General) for 1994-95	(ii) <i>General Budget</i>			
	28.2.1994	17.3.1994	*Discussion and Voting on De-	1 44
			mands for Grants on Account	
			(voted without discussion)	0 05
		18.3.1994	General Discussion	
		19.3.1994		17 30
		(after the recess)		
		25.4.1994		

\*Discussed together.

@Discussed together alongwith Government Resolutions seeking approval of Recommendations contained in the Fifth Report of the Railway Convention Committee.

1	2	3	4
Supplementary Demands for Grants in respect of Budget (General) for 1993-94	9.3.1994	17.3.1994*Discussion and Voting on Supplementary Demands for Grants (Voted without discussion)	
Discussion and voting on Demands for Grants of Ministry/Department of:—			
(1) Water Resources		28.4.1994 29.4.1994	7 26
(2) Human Resource Development		29.4.1994 2.5.1994 3.5.1994	8 15
Guilting of the Demands for Grants of Ministry/Department of:—			
<ul style="list-style-type: none"> <li>(1) Agriculture</li> <li>(2) Chemical and Fertilizers</li> <li>(3) Civil Aviation and Tourism</li> <li>(4) Civil Supplies, Consumer Affairs and Public Distribution</li> <li>(5) Coal</li> <li>(6) Commerce</li> <li>(7) Communications</li> <li>(8) Defence</li> <li>(9) Environment and Forests</li> <li>(10) External Affairs</li> <li>(11) Finance</li> <li>(12) Food</li> <li>(13) Food Processing Industries</li> </ul>			

\*Discussed together.

1	2	3	4
(14)	Health and Family Welfare		
(15)	Home Affairs		
(16)	Industry		
(17)	Information and Broadcasting		
(18)	Labour		
(19)	Law, Justice and Company Affairs		
(20)	Mines		
(21)	Non-Conventional Energy Sources		
(22)	Parliamentary Affairs		
(23)	Personnel, Public Grievances and Pensions		
(24)	Petroleum and Natural Gas		
(25)	Planning and Programme Implementation		
(26)	Power		
(27)	Rural Development		
(28)	Science and Technology		
(29)	Steel		
(30)	Surface Transport		
(31)	Textiles		
(32)	Urban Development		
(33)	Welfare		
(34)	Atomic Energy		
(35)	Electronics		
(36)	Ocean Development		
(37)	Space		
(38)	Lok Sabha		
		3.5.1994 (At 6.00 P.M.)	0 05

1	2	3	4
(39) Rajya Sabha (40) Secretariat of the Vice-President (41) Union Territory of Andaman and Nicobar Islands (42) Union Territory of Dadra and Nagar Haveli (43) Union Territory of Lakshadweep (44) Union Territory of Chandigarh (45) Union Territory of Daman and Diu	(iii) Jammu and Kashmir Budget 7.3.1994 9.3.1994	@General Discussion @Discussion and Voting on Demands for Grants on Account @Discussion and Voting on Supplementary Demands for Grants	0 19
Budget (Jammu and Kashmir) for 1994-95  Supplementary Demands for Grants in respect of the Budget (Jammu and Kashmir) for 1993-94	7.3.1994	9.3.1994	
Budget (Manipur) for 1994-95	(iv) Manipur Budget 7.3.1994	9.3.1994	
Supplementary Demands for Grants in respect of the Budget (Manipur) for 1993-94	7.3.1994	9.3.1994	
@Discussed together.			



## 7. LEAVE OF ABSENCE

Sl. No.	Names of Members	Period for which leave granted	Date When leave granted
1.	Shri Gurudas Kamat	2.12.93 to 22.12.93 = 21 days	25.4.1994
2.	Shri Govinda Chandra Munda	8.12.93 to 24.12.93 = 17 days	
3.	Shri R. Surender Reddy	2.12.93 to 24.12.93 = 23 Days	
4.	Shri Vishwanath Pratap Singh	14.8.93 to 28.8.93, 2.12.93 to 30.12.93 & 21.2.94 to 17.3.94 = 59 days	
5.	Shri R.S. Mane	21.2.94 to 17.3.94 = 20 days	
6.	Shri Ram Naik	29.3.94 & 30.3.94 and 18.4.94 to 13.5.94 = 28 days	
7.	Shri Ram Niwas Mirdha	18.4.94 to 13.5.94 = 20 days.	

**8. MOTION**  
**MOTIONS UNDER RULES 191 AND 342**  
**SUMMARY**

1.	No. of notices received	600
2.	No. of motions admitted	95
3.	No. of motions discussed	Nil
4.	No. of motions remained Part-discussed	Nil
5.	Total time Taken	Nil

## 9. OBITUARY REFERENCES

Sl. No.	Name and particulars of Membership	Date of death	Date on which reference made	Time taken H. M.		
1	2	3	4	5		
1.	Shri R.S. Arumugam (Member, Second and Fourth Lok Sabha)	3.1.1993	} 21.2.1994	0 06		
2.	Shri M.A. Hannan Alhaj (Member, Sixth Lok Sabha)	22.9.1993				
3.	Dr. N.N. Kailas (Member, Fifth Lok Sabha)	8.2.1994				
4.	Shri T.D. Muthukumarasami Nayudu (Member, Second Lok Sabha)	9.2.1994				
5.	Shri Shiv Ram Rai (Member, Sixth Lok Sabha)	11.2.1994				
6.	Shri V. Muniswamy Thirukuralar (Member, First Lok Sabha)	4.2.1994				
7.	Shri R.V. Reddiar (Member, Central Legislative Assembly and Third Lok Sabha)	19.2.1994			} 15.3.1994	0 03
8.	*Shri Tara Chand Khandelwal (Sitting Member of Lok Sabha)	15.4.1994			} *18.4.1994	0 25
9.	Smt. Renu Chakravarty (Member, First, Second and Third Lok Sabha)	17.4.1994				
10.	*Shri Ram Prakash Chaudhary (Sitting Member of Lok Sabha)	19.4.1994			} *21.4.1994	0 25
11.	Shri Ravindra Pratap Singh (Member, Sixth Lok Sabha)	15.4.1994				
12.	Major General Rajinder Singh Sparrow (Member Seventh and Eighth Lok Sabha)	19.4.1994				
13.	Shri S. Easwara Iyer (Member, Second Lok Sabha)	22.4.1994			25.4.1994	0 02
14.	Shri Bijoy Modak (Member, Fourth to Seventh Lok Sabha)	9.5.1994			10.5.1994	0 02

\*House was adjourned for the day without transacting any business.

## 10. PAPERS LAID ON THE TABLE

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(a)	By Government	1342
(b)	By Private Members	NIL

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**11. PETITION**

Presented By Member.....One

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## 12. PRESIDENT'S ADDRESS

Date of Address	Date (s) of discussion on Motion of Thanks	Members who Moved and seconded	No. of amendments tabled	No. of amendments carried	Motion of Thanks adopted on	Time taken	President's message reported on
						H M	
21.2.1994	28.2.1994	Shri Shiv Charan	1354	—	8.3.1994	20 31	16.3.1994
	1.3.1994	Mathur					
	3.3.1994	Prof. K.V. Thomas					
	7.3.1994						
	8.3.1994						

### 13. PRIVILEGE MATTERS

Sl. No.	Brief Subject	Name of the member who raised the matter	Date on which matter brought before the House	Time taken	Decision of Chair/House
1.	Notice received from the Assistant Registrar of the Supreme Court of India in the matter of Writ Petition (Civil) No. 246 of 1993, requiring the Secretary-General, Lok Sabha, to appear before the Supreme Court personally or through counsel to show cause against the admission of the Writ Petition seeking to challenge <i>inter-alia</i> , the Constitutional validity of Section 8A of the Salary, Allowances and Pensions of Members of Parliament Act, 1954 as amended till 1982 <i>vide</i> the Salary, Allowances and Pensions of Members of Parliament (Amendment) Act, 1982.	—	17.3.1994	0 01	The Speaker informed the House that as per well-established convention of the House, the Secretary-General, Lok Sabha, was asked not to respond to the notice. The Minister of State in the Ministry of Law, Justice and Company Affairs was requested to take such action as he might deem fit to apprise the Supreme Court of the correct constitutional position and the well-established conventions of the House.

Sl. No.	Brief Subject	Name of the member who raised the matter	Date on which matter brought before the House	Time taken	Decision of Chair/House
2.	Notice received from the Assistant Registrar of the Supreme Court of India (Civil Original Jurisdiction) requiring the Speaker, Lok Sabha, to show cause in connection with Case No. 6 of 1994, arising out of Writ Petition No. 860/94 filed before the Jodhpur Bench of Rajasthan. High Court and withdrawn to the Supreme Court, seeking to challenge the method of transfer of Judges of High Courts and appointments of Judges of the Supreme Court and High Courts.	—	30.3.1994	0 01	The Speaker informed the House that as per well-established practice and convention of the House, he had decided not to respond to the notice and that the Minister of State in the Ministry of Law, Justice and Company Affairs was requested to take such action as he might deem fit to apprise the Supreme Court of India of the correct constitutional position and well-established conventions of the House and that the Speaker was not responsible for the transfer of Judges.
3.	Jumping by a visitor from the Visitors' Gallery and attempting to shout slogans.	—	5.5.1994	0 02	The House adopted a motion moved by the Minister of State in the Ministry of Human Resource Development (Department of Youth Affairs and Sports) that the person who jumped from the Visitors' Gallery and attempted to shout slogans and whom the Security Officers took into custody had committed a grave offence and was guilty of the contempt of the House. The House further resolved that he be let off with a stern warning on the rising of the House on that day.



## 14. QUESTIONS

(i)	<b>Starred Question</b>	
	(a) Number of questions put down in Question Lists for oral answers	700*
	(b) Number of questions orally answered	147
(ii)	<b>Short Notice Questions</b>	
	(a) Number of questions put down in Short Notice Question List	3
	(b) Number of Short Notice Questions orally answered	3
(iii)	<b>Unstarred Questions</b>	
	(a) Number of questions put down in Question Lists for written answers	7629**
	(b) Number of questions for which written answers were laid on the Table including those put down for oral answers but not reached for oral answers	8182

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\*Included 1 Starred Question postponed for one date to another.

\*\*Included 92 Unstarred Questions deleted/transferred from one Ministry to another.

**(iv) Half-an-hour discussion arising out of answers to questions during the Ninth Session of tenth Lok Sabha**

Brief Subject	Name of Member who got first priority in the Ballot to raise discussion	Date	Ministry/Department	Time Taken Hrs. Mts.
Cost escalation of projects	Shri Santosh Kumar Gangwar	9.5.94	Planning	0 30

### 15. RESIGNATION BY MEMBERS

Name of Member	State	Constituency	Date from which accepted by Speaker	Remarks
Shri Digvijaya Singh	Madhya Pradesh	Raigarh	26.1.1994	Announcement made in the House on 21.2.1994

## 16. RESOLUTIONS

### (i) Resolutions placed before the House by the Speaker

Sl. No.	Subject	Date of placing before the House	Time taken H M	Ministry/ Department concerned	Remarks
1.	Pakistan's role in imparting training to the terrorists in camps in Pakistan and Pakistan occupied Kashmir with the avowed purpose of creating disorder, disharmony and subversion.	22.2.1994	0 04	Home Affairs, External Affairs, Prime Minister's Office	Adopted
2.	Welcoming the new Government elected on the basis of the First-ever multi-racial elections in South Africa with Mr. Nelson Mandela as the first democratic President.	10.5.1994	0 40	External Affairs	Adopted

## (ii) Government Resolutions

Brief Subject	Name of member who moved	Date of moving and discussion	Time taken	Ministry/ Department Concerned	Remarks
*Approval of the recommendations made in paragraphs 27, 28, 29, 30, 31 and 34 contained in the Fifth Report of Railway Convention Committee, 1991, appointed to review the rate of dividend payable by the Railway Undertakings to General Revenues as well as other ancillary matters in connection with the Railway Finance and other General Finance, which was presented to Lok Sabha on 23.2.1994.	Shri C.K. Jaffer Sharief	26.4.94 27.4.94	H 8 M 58	Railways	Adopted

\*Discussed together with (i) Demands for Grants in respect of Budget (Railways for 1994-95 and (ii) Demands for Excess Grants in respect of Budget (Railways) for 1990-91.

### (iii) Statutory Resolutions

Sl. No.	Subject	Article/Section of Constitution/Act	Name of Member who moved	Date of moving and discussion	Time taken	Ministry/ Department concerned	Remarks
1	2	3	4	5	6	7	8
1.	Approval of the Proclamation issued by the President on 31.12.1993 under article 356 of the Constitution in relation to the State of Manipur.	Article 356	Shri S.B. Chavan	22.2.94	H 3 M 28	Home Affairs	Adopted
*2.	Disapproval of the Air Corporations (Transfer of Undertakings and Repeal) Ordinance, 1994 (No. 4 of 1994) promulgated by the President on 29.1.1994.	Article 123	Shri Bhogendra Jha	22.2.94 23.2.94	6 10	Civil Aviation and Tourism	Negatived
3.	Approval of the continuance in force of the Proclamation dated 18.7.1990 in respect of Jammu & Kashmir, issued under article 356 of the Constitution by the President, for a further period of six months with effect from 3.3.1994.	Article 356	Shri S.B. Chavan	2.3.94	5 44	Home Affairs	Adopted

\*Discussed together with the motion for consideration of the Air Corporations (Transfer of Undertakings and Repeal) Bill, 1992.

					H	M		
*4.	Disapproval of the Special Court (Trial of Offences relating to Transactions in Securities) Amendment Ordinance, 1994 (No. 3 of 1994) Promulgated by the President on 25.1.1994.	Article 123	Prof. Rasa Singh Rawat	15.3.94	2	25	Finance	Negated
@5.	Disapproval of the Coffee (Amendment) Ordinance, 1994 (No. 1 of 1994) promulgated by the President on 14.1.1994.	Article 123	Shri Nitish Kumar	15.3.94	2	14	Commerce	Withdrawn
**6.	Disapproval of the Minerals (Regulation and Development) Amendment Ordinance, 1994, (No. 2 of 1994) Promulgated by the President on 25.1.1994.	Article 123	Shri Bhogendra Jha	15.3.94 16.3.94	5	14	Mines	Negated
@@7.	Disapproval of the Banking Regulation (Amendment) Ordinance, 1994 (No. 5 of 1994) promulgated by the President on 31.1.1994.	Article 123	Shri Rajvir Singh	16.3.94 17.3.94	5	35	Finance	Negated

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\*\*Discussed together with the motion for consideration of the Special Court (Trial of Offences Relating to Transactions in Securities) Amendment Bill, 1994.  
 @Discussed together with the motion for Consideration of the Coffee (Amendment) Bill, 1994.  
 \*Discussed together with the motion for consideration of the Mines and Minerals (Regulation and Development) Amendment Bill, 1994.  
 @@Discussed together with the motion for consideration of the Banking Regulation (Amendment) Bill, 1994.

1	2	3	4	5	6	7	8
	8. Approval of the continuance in force of the Proclamation, dated 31.12.1993 in respect of Manipur, issued under article 356 of the Constitution by the President, for a further period of six months with effect from 30.6.1994.	Article 356	Shri S.B. Chavan	11.5.94	H 2 M 21	Home Affairs	Adopted



**(iv) Private Members' Resolutions**

Sl. No.	Brief Subject	Name of Member who moved	Date(s) of moving and discussion	Time taken	Ministry/ Department	Remarks
1.	Exploration of oil and gas in eastern region.	Dr. Asim Bala	10.12.1993 (Eighth Session) 4.3.1994	H M 1—45 (excluding 1 hour and 02 minutes taken during Eighth Session)	Petroleum and Natural Gas	Withdrawn
2.	Reservation in educational institutions, etc. for OBC.	Shri K. Ramamurthee Tindivanam	4.3.1994 29.4.1994 13.5.1994	5 50	Welfare	Withdrawn
3.	Allocation of gas to Gujarat	Shri Kashiram Rana	13.5.1994	0 01	Petroleum and Natural Gas	Discussion not concluded

### 17. SHORT DURATION DISCUSSIONS (RULE 193)

Sl. No.	Subject	Under Rule	Name of Member who raised the discussion	Date(s) of discussion	Time taken	Ministry/Department concerned	Remarks
1.	Final Act Embodying the Results of the Uruguay Round of Multilateral Trade Negotiations.	193	Shri Rup Chand Pal	29.3.1994 30.3.1994	H M 13 20	Commerce	

DISCUSSIONS ON MATTERS OF URGENT PUBLIC IMPORTANCE  
FOR SHORT DURATION UNDER RULE 193

*SUMMARY*

1.	No. of notices received .....	174
2.	No. of discussions admitted .....	2
3.	No. of discussions held .....	1
4.	No. of discussions remained part-discussed .....	Nil
5.	Total time taken .....	13 hours and 20 minutes

## 18. SITTINGS OF THE HOUSE

S. No.	Subject	Date	Remarks
1.	Cancellation of sitting on 11 March and Fixation of sitting on 19 March, 1994.	2.3.1994	<p>On adoption of 38th Report of Business Advisory committee, Lok Sabha agreed to cancel the sitting fixed for Friday, 11 March, 1994. It was also agreed that to provide sufficient time for completion of essential items of Government and other business, the House might also sit on Saturday, 19 March, 1994.</p> <p>Accordingly, the sitting fixed for 11 March, 1994 was cancelled and the House sat on Saturday, 19 March, 1994.</p>
2.	Fixation of sittings on 29 and 30 March, 1994.	18.3.1994	<p>The Speaker announced that at the meeting of Leaders of parties/Groups, it was decided that the House might sit on Tuesday, 29 and Wednesday, 30 March, 1994 to discuss the Final Act embodying the results of the Uruguay Round of multilateral trade negotiations.</p> <p>Accordingly, the House sat on 29 and 30 March, 1994.</p>
3.	Sittings of Lok Sabha on 13, 14 and 15 June, 1994.	—	<p>On Friday, 13 May, 1994, Chair announced in the House that the Lok Sabha would meet on 13 June, 1994. Accordingly, paras in Bulletin-Part II and OM to Ministries/Departments of Government of India and others concerned regarding fixation of sittings of Lok Sabha on 13, 14 and 15 June, 1994</p>

S No.	Subject	Date	Remarks
			<p>for transaction of Government Business were issued. Subsequently on 23 May, 1994, Ministry of Parliamentary Affairs requested Hon. Speaker to recommend Hon. President to Prorogue Lok Sabha. The Speaker agreed to the proposal. Accordingly, Lok Sabha was prorogued on 23 May, 1994 by the President without being adjourned <i>sine die</i> by the Hon. Speaker.</p> <p>On 25 May, 1994, Ministry of Parliamentary Affairs sent a communication sitting that Lok Sabha might be summoned to meet for its Tenth Session on Monday, 13 June, 1994. Accordingly, Summons etc. were issued on 26 May, 1994.</p>

**19. SPEAKER/DEPUTY SPEAKER/CHAIRMAN  
ANNOUNCEMENT/OBSERVATIONS/REFERENCES**

Sl. No.	Subject	By whom	Date
1	Announcement regarding adjournment of the House at 4 PM on 28 February, 1994 to re-assemble at 5 P.M. for the presentation of the General Budget.	Speaker	28.2.1994
2	References on the 50th Anniversary of the Indian National Army's crossing the Burma-India Border	Sarvashri Saifuddin Choudhary, Atal Bihari Vajpayee, Sharad Yadav, Chitta Basu, Lokanath Choudhary, Yaima Singh Yumnam, Vidyacharan Shukla, and the Speaker.	18.3.1994
3	Observation—regarding suspension of Rule 331G(a) of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that Demands for Grants shall be referred to the Standing Committee after the general discussion on the budget is over and allowing the reference of the Demands for Grants to Standing Committee even before the General Discussion is concluded.	Speaker	19.3.1994

THE HOUSE AGREED.

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\* Members also stood in silence for a short while in memory of the Martyrs of the Indian National Army.

**20. STATEMENTS**  
**(I) Statements made/ laid by Ministers under Rule 372**

Sl. No.	Brief Subject	Name of Minister	Date	Time taken
1	2	3	4	5
				H. M.
1.	Government Business for the week commencing the 28th February, 1994.	Shri Vidya Charan Shukla	24.2.1994	0 02
2.	Government Business for the week commencing the 7th March, 1994.	Shri Mukul Wasnik	4.3.1994	0 01
*3.	Certain matters relating to closure of NTC Textile Mills.	Shri G. Venkat Swamy	8.3.1994	0 06
4.	Deraiment of goods train on the Kalyan-Lonavala section of Central Railway on the 7th March, 1994.	Shri C.K. Jaffer Sharief	8.3.1994	0 03
5.	Government Business for the week commencing the 15th March, 1994.	Shri Vidya Charan Shukla	9.3.1994	0 01
6.	Crash of Sahara Airlines Boeing-737 aircraft on the 8th March, 1994 at Indira Gandhi International Airport, Delhi.	£Shri Jagdish Tytler	9.3.1994	0 03
7.	Import of sugar.	Shri Kaip Nath Rai	15.3.1994	0 01
8.	Deaths in certain parts of Rajasthan due to the use of suspected contaminated kerosene.	Capt. Salish Sharma	15.3.1994	0 21
9.	Correction of the reply given on the 23rd December, 1993 to Starred Question No. 316 by Sarvashri Mahesh Kanodia and Shankersinh Vaghela regarding irrigation in tribal areas.	Shri P.K. Thungon	17.3.1994	0 01

\*Members were permitted to ask clarificatory questions.

£Made on behalf of Shri Gulam Nabi Azad.

1	2	3	4	5
				H. M.
10.	Re. Shri Jagjit Singh former Olympian and an Arjuna Award winner.	Shri Mukul Wasnik	19.3.1994	0 03
11.	The article on R&AW published in the SUNDAY magazine on the 27th March, 1994.	Shri S.B. Chavan	30.3.1994	0 03
12.	Important changes in the Export and Import Policy 1992-97.	@Shri Pranab Mukherjee	-do-	0 01
13.	The incident at 2, Field Ordnance Depot, Srinagar on the 29th March, 1994.	Shri Mallikarjun	-do-	0 01
14.	Concluding Ministerial Meeting of the Uruguay Round.	Shri Pranab Mukherjee	22.4.1994	0 08
15.	Discontinuation of Steel Development Fund Levy.	Shri Sontosh Mohan Dev	-do-	0 02
16.	Government Business for the week commencing the 25th April, 1994.	Shri Vidya Charan Shukla	-do-	0 01
17.	Pollution in the river Sonebhadra due to discharge of effluents from the Orient Paper Mill and Hukum Chand Jute Mill located near Diyapiper in Madhya Pradesh.	Shri Kamal Nath	26.4.1994	0 05
18.	Government Business for the week commencing the 2nd May, 1994.	Shri Vidya Charan Shukla	29.4.1994	0 02
19.	Launch of Augmented Satellite Vehicle-D4 (ASLV-D4).	Shri P.V. Narasimha Rao	4.5.1994	0 04

@Laid on the Table a copy each (Hindi and English versions) of the statement.



1	2	3	4	5
20.	Unmanned level crossing accident involving 7424 Narayanadri Express and a tractor trailer on the Bibinegar-Nadikude BG Single Line section of South Central Railway on 2 May, 1994.	Shri C.K. Jaffer Sherief	-do-	H. M. 0 02
21.	Vayudoot Operations in North-East.	Shri Gulam Nabi Azad	5.5.1994	0 04
22.	Price Policy for Raw Jute for 1994-95 season.	Shri Balram Jakhar	-do-	0 01
23.	Government Business for the week commencing the 9th May, 1994.	Shri Vidya Charan Shukla	6.5.1994	0 01
24.	Unmanned level crossing accident involving 7208 Tungbhadra Express on South Central Railway on 5 May, 1994.	Shri C.K. Jaffer Sherief	6.5.1994	0 02
25.	Drawal of fund from the Contingency Fund of India.	Smt. Krishna Sahi	11.5.1994	0 01
26.	Evacuation of Indians from Yemen and Rwanda.	Shri R.L. Bhatia	11.5.1994	0 08
27.	Death of Indians employed in the Gulf Countries.	Shri R.L. Bhatia	11.5.1994	0 08
28.	Sugar prices.	Shri Kalp Nath Rai	11.5.1994	0 11
*29.	Satellite indications of cracks in Tehri Dam.	Shri P.V. Rangayya Naidu	-do-	0 09
*30.	Launching of Prithvi.	Shri Mallikarjun	12.5.1994	0 11

\* Members were permitted to ask clarificatory questions.

**(II) Matters under Rule 377**

*Position regarding receipt of replies from Ministries concerned during Tenth Lok Sabha as on 18.7.1994*

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	Total Number of matters raised	No. of replies sent to members by Ministers and copies endorsed to Lok Sabha Secretariat.	Percentage of replies sent to members by the Ministers
First Session (9.7.91 to 18.9.91)	270	219	81.11
Second Session (20.11.91 to 20.12.91)	133	114	85.71
Third Session (24.2.92 to 12.5.92)	314	240	76.43
Forth Session (8.7.92 to 20.8.92)	149	110	73.82
Fifth Session (24.11.92 to 23.12.92)	61	42	68.85
Sixth Session (22.2.93 to 14.5.93)	253	191	75.49
Seventh Session (26.7.93 to 28.8.93)	127	89	70.07
Eighth Session (2.12.93 to 30.12.93)	70	44	62.85
Ninth Session (21.2.94 to 13.5.94)	185	74	40.00

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**(iii) Statement showing the time spent on disorderly scenes/  
interruptions in the house during Ninth Session, Tenth Lok  
Sabha**

Date	Time spent	Remarks
8.3.1994	32mts.	House adjourned at 1710 hrs. and re-assembled at 1742 hrs.
19.4.1994	6 hrs.	(i) House adjourned at 11.05 hrs. and re-assembled at 12.05. (ii) House adjourned at 12.09 hrs. for the day.
<hr/> <b>Total: 6 hrs. 32 mts.</b> <hr/>		

**(iv) Statement Indicating Matters Raised after question hour and before the taking up of the Listed Business and time taken thereon during the Ninth Session of the 10th Lok Sabha**

Date	Number of matters raised	Number of Members who spoke	Time taken	
			H	M
1	2	3	4	
21.2.1994	3	6	0	20
22.2.1994	9	9	0	19
23.2.1994	3	6	0	30
24.2.1994	3	4	0	14
28.2.1994	2	19	0	39
1.3.1994	7	12	0	49
2.3.1994	16	20	0	28
3.3.1994	1	10	0	47
4.3.1994	22	33	1	10
7.3.1994	13	13	0	20
8.3.1994	4	24	1	18
9.3.1994	5	16	0	54
15.3.1994	5	9	0	31
16.3.1994	16	19	0	28
17.3.1994	8	10	0	15
18.3.1994	3	9	0	41
19.3.1994	13	13	0	24
29.3.1994	4	6	0	15
30.3.1994	6	7	0	09
18.4.1994	Nil	Nil	Nil	
19.4.1994	Nil	Nil	Nil	
21.4.1994	Nil	Nil	Nil	
22.4.1994	8	9	0	29
25.4.1994	11	14	0	35

1	2	3	4
26.4.1994	14	15	0 29
27.4.1994	8	13	0 30
28.4.1994	13	15	0 31
29.4.1994	11	15	0 29
2.5.1994	5	11	0 36
3.5.1994	13	19	0 29
4.5.1994	11	12	0 29
5.5.1994	14	14	0 26
6.5.1994	4	7	0 29
9.5.1994	8	9	0 31
10.5.1994	8	10	0 29
11.5.1994	7	12	0 23
12.5.1994	1	11	0 51
13.5.1994	33	33	1 07
	312	464	19 24

**21. STATEMENT SHOWING TIME TAKEN ON VARIOUS KINDS  
OF BUSINESS TRANSACTED DURING THE NINTH SESSION  
OF TENTH LOK SABHA**

Business	Time Taken	Percentage to the total time taken:
1	2	3
	H . M	
<b>BILLS</b>		
(a) Government Bills	*54 15	22.0
(b) Private Member's Bills	7 48	3.2
<b>BUDGETS</b>		
(a) Railway Budget	@25 31	10.4
(b) General Budget	35 05	14.3
(c) Budget in respect of States under President's Rule	0 19	0.1
<b>CALLING ATTENTION NOTICES</b>	1 05	0.4
<b>DISCUSSIONS</b>		
(a) Half-an-hour Discussions (Rule 55)	0 30	0.2
(b) Short Duration Discussions (Rule 193)	13 20	5.4
<b>MATTERS OF URGENT PUBLIC IMPORTANCE OTHER THAN QUESTION HOUR</b>	19.24	7.9
<b>MATTERS UNDER RULE 377</b>	3 40	1.5
<b>PRESIDENT'S ADDRESS</b>	20 31	8.3
<b>QUESTIONS</b>	31 18	12.7
<b>RESOLUTIONS</b>		
(a) Resolutions placed before the House by the Speaker	0 44	0.3
(b) Government Resolutions	@	
(c) Statutory Resolutions	11 33	4.7
(d) Private Member's Resolutions	7 36	3.1
<b>STATEMENTS (Rule 372)</b>	2 07	0.9
<b>OTHER MATTERS</b> such as Papers laid on the Table, Obituary References, Questions of Privileges, Points of Order, Personal Explanations etc.	11 20	4.6
<b>TOTAL:</b>	246.06	100.0

\*Joint discussion took place on certain Statutory Resolutions — [vide Statement No. 16 (iii) Sl. Nos. 2,4,5,6 and 7] and Motion for consideration of connected Government Bills [vide Statement No. 2(i) Sl. Nos. 1,3,4,5 and 7]. Time taken on joint discussion has shown under Government Bills.

@Joint discussion took place on a Government Resolution [vide Statement No. (ii) alongwith (i) Demands for Grants in respect of Budget (Railways) for 1994-95 and (ii) Demand for Excess Grants in respect of Budget (Railways) for 1990-91]. Time taken on joint discussion has been shown under Railway Budget.

## CORRIGENDA

### RESUME OF WORK DONE BY LOK SABHA (TENTH LOK SABHA – NINTH SESSION)

<b>Page No.</b>	<b>Sl. No.</b>	<b>Column</b>	<b>Line</b>	<b>For</b>	<b>Read</b>
3	7	1		"7"	'@7'
				<u>after</u> existing foot notes <u>insert</u> "@ The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Banking Regulation (Amendment) Ordinance, 1994 (No. 5 of 1994)."	
24		3	7 from bottom	<u>Omit</u>	' ''
25		3	2	<u>Omit</u>	' ''
				<u>Omit</u>	"Discussed together"
34		6	3	'Covention'	'Convention'
49	2	2	8	'References'	"References'